

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 201
(CAA)-63/ND/2021

IN THE MATTER OF:

Govindam Dresses Pvt. Ltd. And ... Applicant/Petitioner
M/s. Diksha Windsor Computers
Pvt. Ltd.

Under Section: 230-232 of Companies Act

Order delivered on 30.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Advocate Rishabh Sachdeva & PCA Abhishek Nahta-Petitioner Companies
For Income Tax Department: Sunil Agarwal, Senior Standing Counsel;
Tushar Gupta, Junior Standing Counsel with Nandini Sahajwani, Advocate
Adv. Shankari Mishra for RD
Adv. Hemlata Rawat for OL

ORDER

Ld. Counsel appearing for the RD submits that the report has already been filed but the same is not reflected on the DMS. Therefore, the Counsel is requested to verify from the Registry and if there is any defect, remove the same. The Registry is directed to place it on DMS, if it is defect free.

Last opportunity is granted to the Income Tax Dept. to file the report. Income Tax Department is directed to file the report within 2 weeks from today. No further adjournment shall be granted on any ground. The Petitioner is also directed to file the Balance Sheet of the year 2019-20 within a week from today.

List the matter on 18th August 2021.

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(L. N. GUPTA)
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)
MEMBER (J)